

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 32470 OF 2016

Between:

Dr. M.Uma Devi, W/o Ajay Kallam, aged 58 years, Working as CSS and Medical Officer, Government Civil Dispensary, Secretariat, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. State of Andhra Pradesh, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
3. The Commissioner, Telangana Vaidya Vidhana Parishad, Hyderabad.
4. The Commissioner, Andhra Pradesh Vaidya Vidhana Parishad, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one in the nature of writ of mandamus declare the action of the 1st respondent in issuing notification vide G.O.Rt.No. 20, Health, Medical and Family Welfare (B2) Department, dt.13-01-2016 retirement the petitioner on attaining the age of Superannuation on 30-09-2016 is highly illegal, unjustified, contra to the G.O.Ms.No. 147, Finance (FIRM-IV) Department, dt. 30-06-2014 and consequently direct the respondents to continue the petitioner in the service upto.60 years as per the G.O.Ms.No. 147, dt.30-06-2014.

I.A. NO: 1 OF 2016(WPMP. NO: 40170 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to continue the petitioner upto 60 years in the service as per G.O.Ms.No. 147, Finance (HRM IV) Department, dt. 30-06-2014 by suspending the operation of the G.O.Rt.No. 20, Health, Medical & Family Welfare (B2) Dept., dt. 13-01-2016 pending disposal of the above writ petition.

Counsel for the Petitioner: SRI M.V.S.SAI KUMAR

Counsel for the Respondent Nos.1 & 2: GP FOR MEDICAL HEALTH & FW

**Counsel for the Respondent No.3: SRI RACHNA S WADDEPALLI, SC FOR TG
VVP**

**Counsel for the Respondent No.4: SRI GATA BALA RANGAIAH, SC FOR AP
VAIDYA V P**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.32470 of 2016

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. M.V.S. Sai Kumar, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI M.V.S.SAI KUMAR, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI GATA BALA RANGAIAH, SC FORAP VAIDYA V P [OPUC]
4. One CC to SRI RACHNA S WADDEPALLI, SC FOR TG VVP [OPUC]
5. Two CD Copies

PSK.

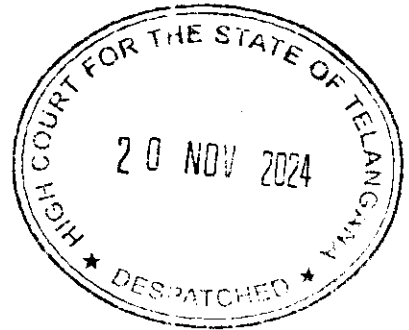
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HIGH COURT

DATED:22/10/2024

ORDER

WP.No.32470 of 2016



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS WITHOUT COSTS.**

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